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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 159-L.—11th February, 2020.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 1 of 2020

**THE WEST BENGAL MOTOR VEHICLES TAX
(AMENDMENT) BILL, 2020.**

**A
BILL**

to amend the West Bengal Motor Vehicles Tax Act, 1979.

WHEREAS it is expedient to amend the West Bengal Motor Vehicles Tax Act, 1979, for the purposes and in the manner hereinafter appearing;

West Ben. Act
IX of 1979.

It is hereby enacted in the Seventy-first Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the West Bengal Motor Vehicles Tax (Amendment) Act, 2020.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

*The West Bengal Motor Vehicles Tax
(Amendment) Bill, 2020.*

(Clauses 2, 3.)

Amendment of
section 2 of West
Ben. Act IX of
1979.

2. In sub-section (1) of section 2 of the West Bengal Motor Vehicles Tax Act, 1979 (hereinafter referred to as the principal Act), after clause (2a), the following clause shall be inserted:—

‘(3a) “Bike Taxi” means any motor cycle registered as contract carriage and covered by a permit issued under sub-section (1) of section 74 of the Motor Vehicles Act, 1988 and includes any motor cycle used commercially for delivering goods or supplies;’.

Amendment of
Schedule.

3. In the Schedule to the principal Act, under the heading “DESCRIPTION OF MOTOR VEHICLES AND RATE OF ANNUAL TAX”, under the sub-heading “B. Vehicles for carrying passengers plying for hire or reward:”,—

- (i) in item No. (3), after the words “any contract carriage permit issued by the authority”, the words “except Bike Taxi” shall be inserted;
- (ii) after item No. (3), the following item and entries relating thereto shall be inserted:—

“(4) Bike Taxi—	1.2 <i>per centum</i> of the value of vehicle or Rs. 780, whichever is higher.”.
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STATEMENT OF OBJECTS AND REASONS.

It has been considered necessary and expedient to amend the West Bengal Motor Vehicles Tax Act, 1979 (West Ben. Act IX of 1979) for the purpose of insertion of definition of Bike Taxi and imposition of tax thereon for carrying out the purposes of the said Act.

2. The Bill has been framed with the above object in view.
3. There is no financial implication involved in the Bill.

Kolkata,
The 10th February, 2020.

SUVENDU ADHIKARI,
Member-in-charge.

By order of the Governor,

SANDIP KUMAR RAY CHAUDHURI,
Secy. to the Govt. of West Bengal,
Law Department.